

efforts of the State Governments and the NSFs in this regard. However, the Ministry of Youth Affairs and Sports is implementing the following Schemes, open to the entire population, including sportspersons, for providing sports infrastructure and facilities in the country :

- (i) **The Rajiv Gandhi Khel Abhiyan (RGKA) [erstwhile Panchayat Yuva Krida aur Khel Abhiyan (PYKKA)]:** Under this Scheme, it is proposed to construct a sports complex in each block, both for outdoor and indoor sports disciplines through convergence of funds from different schemes. There is also a provision of grants to the tune of ₹ 15 lakh for equipment in each such block level sports complex. The Central Government is contemplating to revisit the RGKA Scheme as funds are not forthcoming from the converging Schemes, viz, the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), the Backward Regions Grant Fund (BRGF), the Additional Central Assistance for Left Wing Extremism Affected Areas (ACA for LWEEA), and the Non-Lapsable Central Pool of Resources–Central (NLCPR–Central).
- (ii) **Urban Sports Infrastructure Scheme (USIS):** Under this Scheme 100% financial assistance, subject to prescribed ceiling is provided to (a) State Governments/UTs (b) Local Civic Bodies; (c) Schools, Colleges and Universities under Central/State Governments; and (d) Sports Control Boards for development of the (i) Synthetic playing surface (for hockey, football and athletics); and (ii) Multipurpose indoor hall.

(b) The Ministry of Youth Affairs and Sports has not received any complaints from sportspersons with regard to any of the above Schemes.

(c) Does not arise.

SAI centres lacking anti-sexual harassment cells

1919. SHRI DEREK O'BRIEN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the details of centres of the Sports Authority of India (SAI) that do not have anti-sexual harassment cells;
- (b) whether it is correct that over 100 centres do not have such cells;
- (c) the reasons why there are no grievance redressal cells in such centres; and
- (d) the action taken by Government to ensure prevention of sexual harassment?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) Sports Authority of India (SAI)

has ten Regional Centres and two Academic Institutions all over India, besides its Head Office at Delhi. All the Regional Centers, Institutions and Head Office have separate Standing Complaints Committees to deal with complaint of sexual harassment of women employees and trainees within their jurisdiction.

(b) No, Sir.

(c) In view of (b) above, the question does not arise.

(d) Committees of Sexual Harassment of Working Women Employees have been constituted to look into cases of sexual harassment at workplace. The Complaints received are handed over to respective Committees of Regional Heads/Institutions/Head Office for redressal. Instructions have been issued to the committees to adopt various preventive mechanisms, create awareness by organizing training and counselling workshops within their jurisdiction. SAI has started a sensitization campaign to spread awareness amongst its trainees and staff, particularly women and girls trainees.

Policy for promotion of women sports

†1920. SHRI MEGHRAJ JAIN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government has formulated any special policy to promote various sports, especially women cricket and other women sports;

(b) if so, the Sports-wise details of the said policy; and

(c) whether Government has constructed district level sports complexes in Madhya Pradesh and various other States, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) The primary responsibility for promotion and development of specific sports disciplines is that of the concerned National Sports Federations (NSFs). However, the Ministry of Youth Affairs and Sports and the Sports Authority of India supplement the efforts of NSFs. All the Schemes of the Ministry and the Sports Authority of India are inclusive Schemes and are equally applicable to women sportspersons.

BCCI has not been officially recognized by the Ministry, but since International Cricket Council (ICC) recognizes BCCI as the apex body for promotion of cricket in India, the Ministry of Youth Affairs and Sports provides clearance from sports angle

†Original notice of the question was received in Hindi.